

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO(S). 2007-2008/2010
SANTU SINGH & ANR. ...APPELLANT(S)
VERSUS
STATE OF BIHAR ...RESPONDENT(S)

ORDER

1. We are left unimpressed with the arguments advanced on behalf of the accused appellants.

2. Having considered the evidence of Niranjana Pandey (P.W.4) and Chandra Mohan Pandey (P.W.6), the wife and the brother of the deceased we find no ground to discard the said evidence or disbelieve the said witnesses. Merely because they happen to be relatives of the deceased would not be sufficient to throw doubt on the veracity of the statements made by the said two

witnesses. Motive for the crime i.e. enmity over business, it has been vehemently contended, has not been proved. We disagree. On the evidence on record we are inclined to take the same view as has been taken by the learned trial Court and the High Court. The appeals, therefore, have to fail. We accordingly dismiss the same.

3. We are told that the accused appellants are in custody since the year 1999. If that is so, we direct the Bihar State Legal Services Authority to instruct the concerned District Legal Services Authority to take up the case of the accused appellants and offer all legal aid/assistance to enable the accused appellants to secure remission, etc. in accordance with law, if they are so entitled.

4. The appeals are dismissed in terms of the above and the order of the High Court is affirmed.

....., J.
(RANJAN GOGOI)

....., J.
(NAVIN SINHA)

....., J.
(K.M. JOSEPH)

NEW DELHI
SEPTEMBER 19, 2018

ITEM NO.103

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 2007-2008/2010

SANTU SINGH & ANR.

APPELLANT(S)

VERSUS

THE STATE OF BIHAR

RESPONDENT(S)

Date : 19-09-2018 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Shyamal Kumar, Adv.
 Mr. Samdarsh, Adv.
 Mr. Rajan K. Chourasia, Adv.
 Mr. Sunil Kumar, Adv.
 Mr. Prakash Gautam, Adv.
 Mr. Sanjai Kumar Pathak, AOR

For Respondent(s) Mr. Abhinav Mukerji, Adv.
 Ms. Purnima Krishna, Adv.
 Mrs. Bihi Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are dismissed in terms of the signed
order.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

ASSISTANT REGISTRAR

[SIGNED ORDER IS PLACED ON THE FILE]